

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:352

ANSWERED ON:14.12.2009

SPECIAL CENTRAL ASSISTANCE

Mahato Shri Narahari; Roy Shri Nripendra Nath

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the quantum of Special Central Assistance (SCA) provided and utilised during the Tenth Five Year Plan under the Scheduled Castes Sub Plan (SCSP);
- (b) whether the SCA continues in the Eleventh Five Year Plan;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether some States have defaulted in the implementation of the above scheme; and
- (e) if so, the action taken against such States in this regard?

**Answer**

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT(MUKUL WASNIK)

- (a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 352 for 14.12.2009 regarding Special Central Assistance.

- (a) The amount of Special Central Assistance released during Tenth Five Year Plan (2002-03 to 2006-07), and its utilization, as reported by State Governments, is given below:

Total Amount Released : Rs. 2078.8 Cr.

Total Amount Utilised : Rs.2318.1 Cr.

The amount utilized includes expenditure out of unspent balance remaining with State Governments from before the Tenth Plan period.

- (b) Yes Sir.

- (c) Special Central Assistance (SCA) is given to State Governments/UT Administrations as an additive to their Scheduled Castes Sub Plan (SCSP), for the following objectives:

- (i) to give a thrust to family oriented schemes of economic development of Scheduled Castes below the poverty line.

- (ii) infrastructure development in villages with more than 50% SC population.

- (d) Delhi, Goa, and Manipur could not get any SCA during 2007-08 and 2008-09, and Uttarakhand and Puducherry during 2008-09.

- (e) The matter has been taken up with the concerned States Govts./UT Administrations for appropriate action.